

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1015/2021

This the 12th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd. Amin Khan, Age 53 years, S/o Late Mohd Shafi, R/o Village Dehri Dhara,
Tehsil Manjakote, District Rajouri.

.....Applicant

(Advocate:- Mr. Muzaffar Iqbal Khan)

Versus

1. Commissioner/Secretary to Government School Education Department, J&K
Department, Jammu/Srinagar-180001.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER
ORAL**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Mohd. Amin Khan is aggrieved of the Government Order No. 756-JK (Edu) of 2021 dated 28.05.2021 whereby the applicant has been transferred from Government Higher Secondary School, Manja Kote, Rajouri to Higher Secondary School, Reasi which is a hard zone. It is the case of the applicant that he has already served at a hard zone as Senior Lecturer in Zoology in Government Higher Secondary Temisgam, District Leh w.e.f., 16.11.2007 to 20.07.2009. The applicant also made a representation to the respondents requesting therein to reconsider his transfer keeping in view the spouse posting of the applicant, double hard zone posting and non availability of the post of Senior Lecturer Zoology at Government Higher Secondary School, Mahore District Reasi. However, no action has been taken by the respondents on the said representation till date.



2. Learned counsel for the applicant submits that the O.A. may be disposed of with direction to the respondents to take a decision on the representation dated 01.06.2021 (Annexure No. A-5 to the O.A.) within a stipulated time frame.



3. We have heard Mr. Muzaffar Iqbal Khan, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and gone through the records.

4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to take a decision on the representation dated 01.06.2021 (Annexure No. A-5 to the O.A.) by passing a reasoned and speaking order within seven days from today.

5. Learned D.A.G. will inform the respondents regarding the order passed today.

6. It is made clear that we have not entered into the merits of the case. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...